

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal(C) Nos. 31051-31052/2024

[Arising out of impugned final judgment and order dated 16-07-2024 in RSA No. 121/2011 16-07-2024 in RSA No. 2868/2010 passed by the High Court of Karnataka at Bengaluru]

THIRUMALAMMA

Petitioner

VERSUS

BHAGYAMMA & ANR.

Respondents

(FOR ADMISSION and I.R.)

(IA No. 300715/2024 - EXEMPTION FROM FILING O.T.)

Date : 10-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) Mr. S.N. Bhat, Sr. Adv.
Mr. Tarun Kumar Thakur, Adv.
Mr. D P Chaturvedi, Adv.
Mr. Abhay Choudhary M, Adv.
Mr. Vivek Ram R, Adv.
Ms. Anuradha Mutatkar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. These special leave petitions would involve interpretation of Section 14 of the Hindu Succession Act, 1956 in the light of the specific question arising for decision as to whether on the death of Thimmakka (deceased wife of Rangaiah), did the property revert to Rangaiah.

Signature Not Verified
Digitally signed by
Gulshan Kumar Arora
Date: 2025.01.10
18:06:30 IST
Reason:

2. Mr. S.N. Bhat, learned senior counsel appearing on behalf of the petitioner has invited our attention to an order dated 9th December 2024 passed by a

coordinate Bench of this Court in Civil Appeal No. 6557/2022 [Tej Bhan (D) through LRs. & Others versus Ram Kishan (D) through LRs. & Others] expressing the view that there must be clarity and certainty in the interpretation of Section 14 of the Act. Accordingly, the said civil appeal has been referred to the Hon'ble the Chief Justice of India for constituting an appropriate larger Bench for reconciling the principles laid down in the judgments noticed in such order.

3. Issue notice.
4. Since, the petitioner claims to be in possession of the suit property, status quo in relation thereto shall be maintained until further orders.
5. Tag the special leave petitions with Civil Appeal No. 6557/2022.

(MANISH ISSRANI)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)